

C. A. T. Bench, JAIPUR

Date of Order	Orders
23.3.93	<p>Mr. Jas Raj : Counsel for the petitioner.      Mr. Manish Bhandari : Counsel for the respondents.</p> <p>Mr. Jas Raj, the learned counsel for the petitioner/applicant has produced a copy of the telegram dated 22.3.93 for the perusal of the Bench and submitted that after the submission of the Contempt Petition, the orders have been issued. For the time being, the notice may be discharged and the petitioner will be at liberty to move a fresh petition if further non-compliance is made by putting <u>hindrance</u> in the matter of implementation of the order already passed.</p> <p>C.P. stands disposed of according, with no orders as to costs.</p> <p style="text-align: right;"><i>D.L. MEHTA</i> D.L. MEHTA Vice-Chairman</p> <p><i>Copy sent to the app. &amp; resp. Counsel Ch. 2426 &amp; 2427 Date 28/3/53</i></p>